

Repealed by Act 36 of 1957.

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THE DELHI SPECIAL POLICE ESTABLISHMENT
(AMENDMENT) ACT, 1952

NO. XXVI OF 1952



[6th March, 1952]

An Act further to amend the Delhi Special Police Establishment Act, 1946.

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Delhi Special Police Establishment (Amendment) Act, 1952.

2. **Amendment of the long title and the preamble, Act XXV of 1946.**—In the long title of, and the preamble to, the Delhi Special Police Establishment Act, 1946 (hereinafter referred to as the principal Act), for the words “for the State of Delhi for the investigation of certain offences committed in connection with matters concerning Departments of the Central Government,” the words “in Delhi for the investigation of certain offences in Part C States” shall be substituted.

3. **Amendment of section 2, Act XXV of 1946.**—In section 2 of the principal Act,—

(a) in sub-section (1),—

(i) the words “for the State of Delhi” shall be omitted, and

(ii) for the words “in that State” the words “in any Part C State” shall be substituted;

(b) in sub-section (2) and sub-section (3), for the words “the State of Delhi” the words “any Part C State” shall be substituted.

4. **Amendment of section 3, Act XXV of 1946.**—In section 3 of the principal Act, the words “committed in connection with matters concerning Departments of the Central Government” shall be omitted.

5. **Amendment of section 5, Act XXV of 1946.**—In sub-section (1) of section 5 of the principal Act, for the words “in India outside the State of Delhi” the words and letters “in a Part A State or a Part B State” shall be substituted.

6. **Substitution of new section for section 6, Act XXV of 1946.**—For section 6 of the principal Act, the following section shall be substituted, namely:—

“6. **Consent of State Government to exercise of powers and jurisdiction.**—Nothing contained in section 5 shall be deemed to enable any member of the Delhi Special Police Establishment to exercise powers and jurisdiction in any area in a Part A State or a Part B State, not being a railway area, without the consent of the Government of that State.”

Price anna 1 or 1½d.